

construction work are being met. The Bihar Government have also promulgated a Cement Control Order in July 1972 by which the State Government now controls both the appointment of stockists and their sales. They have also permitted a higher retail price for cement transported by road. The Japla Cement factory which remained closed during 1971 has restarted production with effect from the 5th July, 1972 due to the effort of the Central and State Government.

As regards supplies to Delhi, a crash programme has been drawn up in consultation with the Railways to rush supplies to Delhi. They have programmed to move 60 B. G. rakes and 30 M. G. rakes to Delhi. This will ensure supplies to Delhi at a rate of 90,000 tonnes per month which will overcome the temporary scarcity presently felt. The Railways „have opened a new siding at Sakurbasti exclusively for cement unloading which will facilitate rake-loads consigned from the Western Railway. Rail-cum-road movement to Delhi has also been permitted. The Delhi Administration have also issued an Order under the Defence of India Rules on the 19th July, 1972 by which they control the actual sales of cement by each stockist.]

DETERMINATION OF SENIORITY OP VARIOUS CATEGORIES OF EMPLOYEES OF CENTRAL GOVERNMENT

752. SHRI M. KAMALA NATHAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that on the basis of Supreme Court judgement delivered on 4th January, 1972, Government have issued instructions on 22nd July, 1972 regarding determination of seniority of various categories of employees in the Central Government.

(b) if so, whether these instructions apply to the Central Secretariat services ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) No, Sir.

(c) The instructions of 22nd July, 1972 are applicable to those Services/Posts under the Central Government to which the general principles of seniority as contained in MHA O. M. No. 9/11/55-RPS, dated 22-12-1959 had

been applied. The O. M. of 22-12-1959 was not applied to the Central Secretariat Services for which separate principles of seniority had been laid down. The issue is, however, *sub judice* since some of the interested persons have recently filed writ petitions in the Supreme Court.

† [उच्च न्यायालयों तथा उच्चतम न्यायालय की भाषा

17. श्री ओउम् प्रकाश त्यागी :

श्री राम सहाय :

श्री सुहृद मल्लिक चौधरी :

क्या गृह मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या सरकार उच्च न्यायालयों में अंग्रेजी के साथ-साथ क्षेत्रीय भाषाएं तथा उच्चतम न्यायालय में अंग्रेजी के साथ-साथ हिन्दी का प्रयोग प्रारम्भ करने का विचार रखती है ; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?]

J [LANGUAGE IN HIGH COURTS AND SUPREME COURT

17. SHRI OM PRAKASH TYAGI : SHRI RAM SAHAI ; SHRI SUHRID MULLICK CHOU-DHURY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to introduce regional languages in the High Courts and Hindi in the Supreme Court in addition to English ; and

(b) if not, the reasons therefor ?]

† [गृह मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) और (ख) संविधान के अनुच्छेद 348 (2) तथा राजभाषा अधिनियम, 1963 की धारा 7 के अधीन राज्य का राज्यपाल राष्ट्रपति की पूर्व सहमति से उस राज्य के लिए उच्च न्यायालय की कार्यवाही में अथवा उच्च न्यायालय द्वारा दिए गये अथवा पारित किसी निर्णय, डिगरी अथवा आदेश के प्रयोजन के लिए अंग्रेजी भाषा

† Transferred from the 21st July, 1972.

‡ [] English translation.